

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-301**  
IB-637/ND/2021

**IN THE MATTER OF:**

Manufacture Fabriquen de Montres et chronometres  
Ulysse Nardin Le Locle S.A.

**.....Applicant**

**Vs.**

Swiss Promotion Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shivangi Sngh, Adv.

For the Respondent : Ms. Priyadeep, Proxy Counsel

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present. Proxy Counsel on behalf of the Corporate Debtor is present and submitted that the arguing counsel is not available today due to some personal engagement. It is noticed that on the last date of hearing i.e. on 29.04.2024 also Ld. Sr. Counsel on behalf of the Corporate Debtor sought adjournment due to some personal engagement. Last opportunity is given to the Corporate Debtor to argue the matter. List the matter on **03.06.2024**.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**